GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1122 ANSWERED ON:29.11.2012 INSPECTION OF ACCOUNTS OF DDCA Azad Shri Kirti (Jha)

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether a probe/inspection of accounts under section 209(A) has been ordered against Delhi and District Cricket Association;
- (b) if so, the details and the findings thereof and the follow-up action taken on the findings of the probe/ inspection;
- (c) whether no worthwhile records including account-books have been kept by DDCA;
- (d) if so, the action proposed to be taken by the Government in the matter;
- (e) whether Members' Register has not been maintained properly and if so, the details thereof;
- (f) whether the Registrar of Companies has refused to grant any additional time to DDCA to conduct elections beyond 31 October, 2012; and
- (g) if so, the details thereof and the action proposed to be taken by the Government in view of the serious charges of malfeasance, maladministration, manipulation of records and corruption?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT)

(a) to(g) Yes, Madam. The Ministry of Corporate Affairs vide letter no. 3/76/2005-CL. II(NR) dated 28.09.2012 has ordered inspection of the books of accounts and other records of DDCA under section 209A of the Companies Act, 1956. Inspection is still in progress.